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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application no. 493 of 1983

Jai Narain Singh Applicant

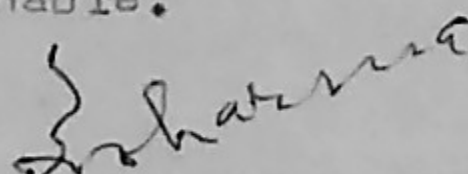
Vs.

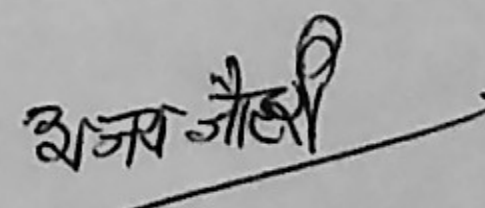
The Union of India & others..... Respondents.

Hon. Ajay Johri- AM
Hon. G.S. Sharma- JM

Heard Shri D.N. Gupta for the applicant. And

This is an application under section 19 of the Administrative Tribunals Act no. XIII of 1985. The applicant Jai Narain Singh is a Constable in 'C' Company, 30 Bn. B.S.F. Golaghat (Assam). The B.S.F. is an armed force of Union of India and this Tribunal has no jurisdiction to entertain the applications from the members of an armed force of Union of India. This application, is, therefore, not maintainable and is accordingly dismissed as not maintainable.


MEMBER (J)


MEMBER (A)

Dt/-16.5.88/
Shahid.